

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2019/ 27 / RTI
Dated 3rd February, 2020

O/C

From: Sri Dhruvad Kashyap Das
Registrar (Judicial)& PIO
Gauhati High Court.
Guwahati - 781001

To : ✓ Ms. Priya Pal Bhikku ,
Maya Sarovar area, P.O.-Bodhgaya,
Dist- Gaya, Bihar, Pin-824231.

Sub: Your RTI application dated: 30.12.2019, Regd. Vide ID No.10/2020 dated
06.01.2020

Sir,

With reference to the above, the information pertaining to your query is provided
herein below:

Reply to query : No- A The petition was received on 20/11/2019. The diary number is
183/2019.

Reply to query : No- B. Your petition for filing appropriate petition was placed before
Secretary of Gauhati High Court Legal Services Committee on 21/11/2019.

Reply to query : No- C. photocopy of the sought for document is attached herewith.

Reply to query : No- D. Gauhati High Court Legal Services Committee didn't appoint
any Legal aid counsel for this petition. As, in the month of August 2019 Gauhati High Court
Legal Services Committee entertained the earlier petition submitted by Priya pal Bhikku on
the same matter and report of LAC in those matter is awaited.

Reply to query : No- E. There is no such opinion as the opinion of Legal Aid Counsel
on similar matter is awaited.

Reply to query : No- F. Copies of 4 (Four) letters consisting 12 pages is attached with
the E-mail reply. If you still require the hard copies of those letters you have to pay Rs 60
(12*5 per page) in favour of Registrar General, Gauhati High Court, enable us to send you
the hard copies of document.

4-2-20

Yours faithfully,

By 3.2.2020

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM – E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV –01/2019/28/ RTI
Dated 06/02/2020

From: Sri Dhruvad Kashyap Das,
Registrar (Judicial) & PIO,
Gauhati High Court,
Guwahati-781001

To: Sri K.L. Gupta
H/No-238, Lhomithi Colony
Army Supply Road, Dimapur
Nagaland - 797112

Sub: Information under RTI Act.

Ref: Your RTI Application dated 22/01/2020, Regd. Vide ID No. 21/2020 dated
01/02/2020.

Sir

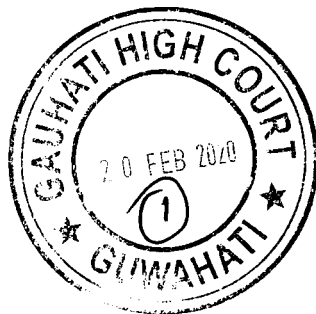
With reference to the above, a reply against your complaint dated 5/12/2019 has
been sent vide letter no HC.XXXVII-33/2019/29/R.Cell dtd 21/01/2020. A photocopy
the said letter is attached herewith.

Yours faithfully,

N. N. Datta
7.2.2020

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

N. N. Datta
5/2/20



FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2019/29 / RTI
Dated 07th February, 2020

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Charu Nath Choudhury
Ananya Villa, House No. 1
White Field Town, Seepahalli
Bangalore East - 560067

Sub : Information under RTI Act.

Ref : Your RTI Application dated 04/01/2020. Regd. Vide ID No. 11A/2020
dated 10/01/2019.

Sir,

With reference to the above, the information pertaining to your queries are given below :

Reply to query No. 1 : In case No. WP (C) 1630/2012, the parties were represented by their counsels before the Hon'ble Court. Communication, if any, in the course of proceedings of the case, is to be made to the counsel of respective party only. The counsels of the respective parties are well aware of the status of the case they are representing and there is no question of sending updates/status of the case by the Hon'ble Court or the by the Registry directly to the parties.

Reply to query No. 2 & 3 : The PIO is disposing off the RTI application on the merits of the information sought, as per provisions of the RTI Act, 2005 and the Rules framed under Gauhati High Court (RTI) Rules, 2008 and exercising the powers conferred under these Act and Rules.

Reply to query No. 4 : Your letter under reference might be received by the office of the Registrar General as it was addressed to the Registrar General, Gauhati High Court. But as replied in 1 above, the Registry is not obliged to send updates / status of the case to the parties, specially, when the parties were duly represented by their counsels.

Reply to query No. 5 : Under RTI Act, PIO is required to furnish the information available on record and is not required to answer queries which are interrogatory in nature.

Yours faithfully,


Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

N. N. Nath
7/2/20

12-2-20

O/C

FORM – E
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2019/33/ RTI
Dated 11/02/2020

From: Sri Dhrupad Kashyap Das,
Registrar (Judicial) & PIO,
Gauhati High Court,
Guwahati-781001

To: Mr. Talha Abdul Rahman
E-350, East of Kailash
New Delhi - 110065

Sub: Information under RTI Act.

Ref: Your RTI Application dated 17/01/2020, Regd. Vide ID No. 15/2020 dtd 23/01/2020.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query : No- 1. The respective duration of experience are as follows:

Sl no	Name of the Professions	Duration of experience
A	Advocate	7 years of practice
B	Retired Judicial Official	No duration of experience prescribed
C	Retired Bureaucrat with Judicial experience	No duration of experience prescribed

Yours faithfully

12-2-20
11-2-2020
N.K.O.
11/2/20

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

O/C

FORM – E
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2019/34/ RTI
Dated 10/02/2020

From: Sri Dhrupad Kashyap Das,
Registrar (Judicial) & PIO,
Gauhati High Court,
Guwahati-781001

To: ✓ Sri Hemali Sangani
403, SONI PALACE
RAM NAGAR, BORIVILI WEST
MUMBAI, PIN-400092

Sub: Information under RTI Act.

Ref: Your RTI Application dated 21/12/2019, Regd. Vide ID No. 17/2020 dtd 23/01/2020.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query : No- 1 to 4: Queries are being forwarded to other concerned PIO's.

Reply to query : No- 5 & 6 Number of bail applications filed and granted in Guwahati High Court from 2017 till date as follows :

Year	Number of bail application filed	Number of bail applications in which bail was granted
2017	1899	1287
2018	2990	2246
2019	4167	3298

Reply to query : No- 7 & 8 : Query not related to Gauhati High Court.

Yours faithfully

[Handwritten Signature]
18-2-20

[Handwritten Signature]
11-2-2020
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.
N. N. S.
11/2/20

FORM – E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2019/38 / RTI
Dated 24/02/2020

OIC

From: Sri Dhrupad Kashyap Das,
Registrar (Judicial) & PIO,
Gauhati High Court,
Guwahati-781001

To: Sri Pabitra Hazarika
C/o- Lt Phukan ch Hazarika
Vill – Mazgaon khara-ati,
P.S. & P.O- Tezpur, Sonitpur
Assam, Pin-784001

Sub: Information under RTI Act.

Ref: Your RTI Application dated 24/01/2020, Regd. Vide ID No. 19/2020 dtd 27/01/2020.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query : No- 1. Case no **Crl. Rev. P. 230/2014** has been listed on 24/02/2020.

[Handwritten signature]
24-2-20

Yours faithfully

[Handwritten signature]
24.2.2020

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

[Handwritten signature]
24/2/20

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2019/39 / RTI
Date 20/02/2020

O/C

From: Sri Dhruvad Kashyap Das
Registrar (Judicial)& PIO
Gauhati High Court

To : Mr. Kangge Taggu
Polo Colony, Naharlagun
Arunachal Pradesh

Sub: Information under RTI Act.

Ref: Your RTI application dated: 12/02/2020, Regd. Vide ID No.24/2020 dated
12/02/2020.

Sir,

With reference to the above, the information pertaining to your query is provided
herein below :

Reply to query:

(1) Answer script of Roll. No-167 regarding APJS Grade -III, 2019 examination is
ready to be provided as per your request. You are to pay cost of Rs. 390/- (Rupees
three forty) only (i.e. @ Rs. 5/- per sheet x 78 sheets), by Pay Order / DD, in favour of
'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section
7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules,
2008, so as to enable us to send the said documents. You may also pay the amount by
cash and collect the documents from the RTI Cell, Gauhati High Court.

Yours faithfully,

782
24.2.2020

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

N. Nalk
20/2/20

*I receive the
documents on
behalf of.*

Kangge Taggu.

Peramprabhar
24/02/2020.

Ph - 99548-26712.

Received Rs. 390/-
24/02/2020

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2019/40 / RTI
Date 20/02/2020

From: Sri Dhruvad Kashyap Das
Registrar (Judicial)& PIO
Gauhati High Court

To : Mr. Gitartha Kumar
H.No- 48, C/o- Lt. Parashu ram Kumar
Durga Sarobar, P.O.- Bharalumukh, Ghuwahati-781009

Sub: Information under RTI Act.

Ref: Your RTI application dated: 18/02/2020, Regd. Vide ID No.25/2020 dated
18/02/2020.

Sir,

With reference to the above, the information pertaining to your query is provided
herein below :

Reply to query:

(b) Answer script of Roll. No-1771 regarding AJS Grade -III, 2019 examination is
ready to be provided as per your request. You are to pay cost of Rs. 340/- (Rupees
three forty) only (i.e. @ Rs. 5/- per sheet x 68 sheets), by Pay Order / DD, in favour of
'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section
7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules,
2008, so as to enable us to send the said documents. You may also pay the amount by
cash and collect the documents from the RTI Cell, Gauhati High Court.

*Received on behalf of
Y. Kumar
24/02/20*

Yours faithfully,

24.2.2020
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

*N.N.K.
20/2/20*

01c

FORM – E

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV –01/2019/41 / RTI
Dated 26th February, 2020

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Chhunchha Daxeshkumar Kanaiyalal
104, Titanium One Building, Next to Rajpath club
Near Pakwan Cross Road, S.G. Highway
Ahmedabad – 380059, Gujrat.

Sub : Information under RTI Act.

Ref : Your RTI Application dated 11/01/2020, Registered Vide ID No. 26/2020 dated 20/02/2019, forwarded by the SPIO, Govt. of Assam, Judicial Department.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below :

Reply to query A: Sanctioned Strength, working strength and vacancy of Hon'ble Judges of the Gauhati High Court as on 31.01.2020:

Sanctioned Strength	Working Strength	Vacancy
24	21	03

Reply to query B: Sanctioned Strength, working strength and vacancy of Hon'ble Judges of District / Sessions Courts in the state of Assam as on 31.01.2020:

Sanctioned Strength	Working Strength	Vacancy
27	27	00

Reply to query C: Sanctioned Strength, working strength and vacancy of Hon'ble Judges at all the lower courts in the State of Assam as on 31.01.2020:

Sanctioned Strength	Working strength	Vacancy
Grade-I= 121	Grade-I=98	Grade-I=23
Grade-II=131	Grade-II= 131	Grade-II=Nil
Grade-III=199	Grade-III=180	Grade-III=19
Total = 451	Total = 409	Total = 42

Yours faithfully,

[Signature]
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Memo No. HC.XXXV –01/2019/ 42 / RTI Dated 26/02/2020

Copy to the SPIO & Jt. Secretary to the Govt. Of Assam, Judicial Department, Dispur, Guwahati. This is in response to letter No. JDJ/18/2020-ESTT-JUDI-Judicial/3 dtd.12/2/2020.

[Signature]
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

[Signature]
27.02.20.

9 - 11 170 (9/2)

A/O (J) CORRES (RTI)

[Signature]
19.2.2020

O/c

FORM 'D'

Form of supply of information to the applicant
[Rule 4 (iii)]

No. HC.XXXV -01/2019/42 / RTI
Dated 29th February, 2020

From : Sri Dhruvad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Sri Charu Nath Choudhury
Ananya Villa, House No. 1
White Field Town, Seepahalli
Bangalore East - 560067

Sub : Information under RTI Act.

Ref : Your RTI Application dated 24/01/2020. Regd. Vide ID No. **22/2020**
dated 01/02/2020.

Sir,

With reference to the above, the information pertaining to your queries are given below :

Reply to query No. 1 & 2: With reference to the above, I am to inform you that, interpretation of statute (in your application, it is interpretation of provisions of Article 21 of the Constitution of India) and / or rendering opinion (in your application, it is opinion on judgment / order passed by Hon'ble Courts, opinion on violation of rights provided by the Constitution) etc., do not fall within the ambit of the RTI Act, 2005. Hence, no information could be provided to you and your application is rejected.

Further, the Public Authority and / or PIO under the RTI Act is not the appropriate forum to redress your grievance (please refer CIC decision No. **CIC/AB/A/2016/000337** in the matter of Sri Rakesh Kumar vs CPIO Ordnance Factory Board). It is also for your kind information that the PIO dispose of the RTI applications according to the provisions of the RTI Act, 2005 and the Rules made under the Gauhati High Court (RTI) Rules, 2008 . These applications are not placed before the Hon'ble Judge(s) even if the applicants addressed the Hon'ble Judge(s) in their RTI applications.

Kindly note that, under the RTI Act, information as it exists, only is to be provided.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully,

[Handwritten Signature]
29.2.2020

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

O/C

FORM - E
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -01/2019/44 / RTI
Dated 29/02/2020

From : Sri Dhrupad Kashyap Das
Registrar (Judicial) & PIO
Gauhati High Court
Guwahati-781001

To : Mohammad Faizan
4-1-308/1, Korutla
Jagtiyal, Telengana - 505326

Sub : Information under RTI Act.

Ref : Your RTI Application dated 22/12//2019 (forwarded by Addl. Registrar/CPIO, Supreme Court vide Dy. No 2770/RTI/19-20/SCI), Registered Vide **ID No. 23/2020** dated 05/02/2020.

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query No.1 : Without the case number and/or party's name the exact cases you are referring could not be traced out. However, **PIL 55/2017** (STUDIO NILIMA COLLABORATIVE NETWORK FOR RESEARCH and CAPACITY BUILDING and ANR. Vs THE STATE OF ASSAM and 9 ORS.) and it's linked cases are related to subject matter "**Detention camp**", is pending before the Hon'ble Gauhati High Court. The matter is 'Sub judice', you may enquire the present status of the cases and the orders passed till date from this High Court's website at www.ghconline.gov.in (at '**case status**' tab). You may follow the link https://services.ecourts.gov.in/ecourtindiaHC/cases/case_no.php?state_cd=6&dist_cd=1&court_cod_e=1&stateNm=Assam

While one case **WP(C) 2634/2016**, which subject matter seems to be related to '**NRC**'. The orders of this case also available online at High Court's website, www.ghconline.gov.in (at '**case status**' tab).

Reply to query No.2: the matter related to the Hon'ble Apex Court.

Yours faithfully,

[Signature]
29.2.2020
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Memo No. HC.XXXV -01/2019/ 45 / RTI dated 29/02/2020
 Copy to the. Ajay Agarwal, Addl. Registrar / CPIO, Supreme Court of India, New Delhi.

[Signature]
29.2.2020
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

[Signature]
29.2.2020

[Signature]
29/2/20

FORM-D
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV -01/2019/46/ RTI
Dated 28/02/2020

From: Sri Dhruvad Kashyap Das,
Registrar (Judicial) & PIO,
Gauhati High Court,
Guwahati-781001

To: Sri Swapan Kr. Das
Jalan Nagar Colony
P.O.- Jalannagar , Dist- Dibrugarh
Pin - 786005

Sub: Information under RTI Act.

Ref: Your RTI Application dated 22/02/2020, Regd. Vide ID No. 28/2020 dtd 26/02/2020.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query : No- 1 to 4: As your queries are hypothetical in nature, this PIO cannot render his personal opinion or comments in this regard.

Please be noted that under the RTI Act, information as it exists only is to be provided.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

29-2-2020

Yours faithfully

ts
29.2.2020
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

N. N. N.